GOVERNMENT OF HIMACHAL PRADESH TOWN AND COUNTRY PLANNING DEPARTMENT

No.TCP-A(3)-7/2025

Dated:

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the

△8 -12-2025.

NOTIFICATION

WHEREAS, the draft notification to carry out amendments in the Himachal Pradesh Town and Country Planning Rules, 2014, was notified vide this Department's notification of even number dated 03rd November, 2025 and published in the Rajpatra (e-Gazette), Himachal Pradesh on 7th November, 2025 for inviting objection(s) and suggestion(s) from the person(s) likely to be affected thereby within a period of thirty days from the date of publication of the said notification in the Rajpatra (e-gazette) Himachal Pradesh;

AND WHEREAS, objection(s) and suggestion(s) have been received within the stipulated time period by the State Government in this behalf and the same have been considered:

NOW THEREFORE, in exercise of the powers conferred by section 87 of the Act, 1977 (Act No. 12 of 1977), the Governor, Himachal Pradesh is pleased to make the following rules further to amend the Himachal Pradesh Town and Country Planning Rules, 2014 notified vide this Department Notification No. TCP-A (3)-1/2014-I dated 1st December, 2014 and published in the Rajpatra (e-Gazette), Himachal Pradesh on 01st December, 2014, namely:-

Short title and commencement

- (i) These rules may be called the Himachal Pradesh Town and Country Planning (Sixteenth Amendment) Rules, 2025.
 - (ii) These rules shall come into effect from the date of its publication in the Rajpatra (e-Gazette) Himachal Pradesh.

Appendix-1

2. In Appendix-1 of the Himachal Pradesh Town and Country Planning Rules, 2014,



(a) For clause II, the following shall be substituted, namely:-

Sr.	Description and Minimum	Mini	mum Se	t Backs ((in Metr	e)	Maximu		Maximum
No.	Plot Area (M ²)	Front	Left	Right	t Re	ar	Floor Ar Ratio	ea	Height in Metres*
1	2	3	4	5	. (5	7		8 -
		Res	sidentia	l Use					
1.	Detached Houses								
	(i) $150 \text{ M}^2 \text{ to } 250 \text{ M}^2$	2.00	1.50	1.50) 1	50	1.75		21.00
	(ii) Above 250 M ² to 500 M ²	3.00	2.00	2.00	2.0	00	1.75		21.00
	(iii) Above 500 M^2 to $1000 M^2$	5.00	3.00	3.00	2.0	00	1.75		21.00
	(iv) Above 1000 M ²	5.00	4.00	4.00	3.	00	1.75		21.00
2.	Semi-detached Houses with								
	common wall on one side								
	Upto 120 M ²	2.00	1.50	1.50		50	1.75		21.00
	Above120 M ² to 250 M ²	2.00	1.75	1.75	5 1.	75	1.75		21.00
3.	Row Houses with common								
	wall on two sides			ERICHARDO A			9. 510-00		
	90 M ² to 120 M ²	2.00	Nil	Nil	1.	50	1.75		18.00
		Cor	nmercia	al Use					
1.	Booths upto 10 M ²	1.00	Nil	Nil	N	lil	-		4.00
2.	Shops								
	(i) Independent Shop/ Showrooms (standalone) above 10 M ² to 30 M ²	2.00	Nil	Nil	1.	00	-		6.00
	(ii) Row Shops with common wall on two sides above 30 M ² to 100 M ²	2.00	Nil	Nil	1.	00	1.75		9.00
	(iii) Row Shops with common wall on two sides above 100 M ² to 250 M ²	2.00	1.50	1.50	1.	50	1.75		15.00
	(iv) Above 250 M^2 to 500 M^2	3.00	2.00	2.00		00	1.75		21.00
	Parking (only for plot area ab	ove 250	M^2 to S	500 M ²):	: 1.0 EC	S per	$r100 \text{ M}^2 \text{ of}$	`bui	lt up area
3.	Shopping Complex								
	(i) $500 \text{ M}^2 \text{ to } 1000 \text{ M}^2$	5.00	2.50	2.50	3.00		1.75		21.00
	(ii) Above 1000 M ² to 1500 M ²	5.00	3.00	3.00	3.00		1.75		21.00
	(iii) Above 1500 M ² to 2500 M ²	7.00	4.00	4.00	4.00		1.75		21.00
	(iv) Above 2500 M ² to 4000 M ²	9.00	5.00	5.00	5.00		1.75		21.00
	(v) Above 4000 M ²	12.0	7.50	7.50	6.00		1.50		21.00

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	Parking:						
	(i) $500 \text{ M}^2 \text{ to } 1000 \text{ M}^2 = 10000 \text{ M}^2 = 1000 \text{ M}^2 = 10000 \text{ M}^2 = 1000 \text{ M}^2 = 10000 \text{ M}^2 = 1000 \text{ M}^2 = 10000 \text{ M}^2 = 1000 \text{ M}^2 = 10000 \text{ M}^2 = 1000 \text{ M}^2 = 10000 \text{ M}^2 = 1000 \text{ M}^2 = 10000 \text{ M}^2 $	1 00 ECS	per100	M^2 of h	uilt un a	rea	
	(ii) $1000 \text{ M}^2 \text{ to } 1500 \text{ M}^2 =$	1.50 FC	S per 100	0.00^2 of	built up a	area	
	(iii) $1500 \text{ M}^2 \text{ to } 2500 \text{ M}^2 =$	2.00 FC	Sper10	$0 M^2 \text{ of }$	built up :	area	
	(iv) Above 2500 M ² to 400	0.00 LC	50 FC	Sper100	M^2 of b	uilt un area	
	(v) Above 4000 $M^2 = 3.00$	FCS per	100 M^2	of built	un area	ant up area	
4.	Tourism Unit	Les per	100 141	OI Ount	up area		
4.	(i) 250 M ² to 500 M ²	3.00	2.00	2.00	2.00	1.75	21.00
	(ii) $500 \text{ M}^2 \text{ to } 1500 \text{ M}^2$	5.00	3.00	3.00	3.00	1.75	21.00
	(iii) $1500 \text{ M}^2 \text{ to } 2500 \text{ M}^2$	7.00	4.00	4.00	4.00	1.75	21.00
	(iv) $2500 \text{ M}^2 \text{ to } 4000 \text{ M}^2$	9.00	5.00	5.00	5.00	1.75	21.00
	(v) Above 4000 M ²	12.00	7.50	7.50	6.00	1.50	21.00
		12.00	7.30	7.30	0.00	1.30	21.00
	Parking 250 M ² + 500 l	1 00) FOC -	100 N	12 - 61	14	
	(i) $250 \text{ M}^2 \text{ to } 500 \text{ M}^2$						
	(ii) $500 \text{ M}^2 \text{ to } 1500$						
	(iii) Above 1500 M						
				by the na	ame of I	Hotel or Guest	House or Eco-
	Tourism or by a						
	(v) In existing buil	t up areas	like Ba	izaars, th	ne buildi	ng line can be	maintained.
5.	Cinema / Cineplex				= =0		21.00
	4000 M ² and above	15.00	7.50	7.50	7.50	1.50	21.00
	Parking:						
	(i) 3.00 ECS per 100 M^2 of b	ouilt up a	rea				
	(ii) Other Regulations as per	Cinemat	ography	Act sha	all also a	pply.	
6.	Multiplexes						
	4000 M ² and above	15.00	9.00	9.00	9.00	1.50	21.00
	Parking:						
	(i) Permissible within the co	omplex.					
	(ii)Parking space to be pro-	vided wit	thin Mu	ltiplex (a 3 ECS	for every 100	M ² of built up
	area.			1			The second secon
	(iii)Other Regulations as pe	er Cinema	atograph	v Act sl	nall also	apply.	
	(iv) Multiplex complex sh						hopping centre/
	complex having at least						
	permitted should not be						
	may also have Restaura						
	other Re-creational act						
	Gaming Centres, Spa						
	Office space.				, -,	, , ,	,
	Note:-						
	1.00 ECS (Equivalent Car S	Space) sh	all mear	as unde	er:-		
	(i) For parking in open = 1		o paredis				
	(ii) For parking in stilts or		loor = 2	$8 M^2$			
	(iii) For parking in basemen			0 114			
7.	Multi-level parking	11001					
'.	(i) 500 M ² to 1500 M ²	5.00	4.00	4.00	4.00	2.00	25.00
	(ii) Above 1500 M^2 to	10.00	5.00	5.00	5.00	2.00	25.00
	4000 M ²	10.00	5.00	5.00	3.00	2.00	25.00
	(iii) Above 4000 M ²	12.00	7.50	7.50	7.50	2.00	25.00
	() 1000 171	. 2.00	1.00		1	2.00	20.00

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8.	(i) 250 M^2 to 500 M^2	3.00	2.00	2.00	2.00	2.00	21.00
	(ii) Above 500 M ² to 1500	5.00	3.00	3.00	3.00	1.75	21.00
	M^2						
	(iii) Above 1500 M ² to	10.00	5.00	5.00	6.00	1.50	21.00
	4000 M ²						
	(iv) Above 4000 M ²	15.00	7.50	7.50	7.50	1.50	21.00
	Parking			_			
	(i) 250 M^2 to $500 \text{ M}^2 = 1.00$						
	(ii) $500 \text{ M}^2 \text{to } 1500 \text{ M}^2 = 1.5$						
	(iii) $1500 \text{ M}^2\text{to } 4000 \text{ M}^2 = 2$.00 ECS	per100	M^2 of b	uilt up are	a	,
	(iv)Above $4000 \text{ M}^2 = 3.00 \text{ H}$	ECS per1	$00 \text{ M}^2 \text{ c}$	of built u	ip area		

- (a) For Sr. No. 1 and 2 of the Clause III General Regulations, the following shall be substituted, namely:-
 - 1. Ownership documents of the land showing clear title in the name of the applicant(s) free from all encumbrances shall mandatorily be submitted.
 - 2. The height of building shall further be related to the width of abutting path as below:
 - (i) Residential use:

Sr. No.	Width of Path/Road (Metres)	Maximum Height of Building (Metres)
1.	Path upto 2.00 (Non-motorable)	7.50
2.	Above 2.00 to 3.00	9.00
3.	Above 3.00 to 5.00	15.00
4.	Above 5.00	21.00

(ii) Commercial use:

a.) Booths and Shops:

Sr. No.	Width of Path/Road (Metres)	Maximum Height of Building (Metres)
1.	1.00 to 2.00	4.00 (only plot area upto 10 M ²)
		6.00 (only plot area upto 100 M ²)
2.	Above 2.00 to 3.00	7.50 (only plot areas above 30 M ² upto 250 M ²)
	Above 3.00 to 4.00	9.00 (only plot areas above 30 M ² upto 250 M ²)
3.	Above 4.00 to 5.00	15.00 (only plot areas above 100 M ²)
4.	Above 5.00	21.00 (only plot areas above 250 M ² upto 500 M ²)

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b) Shopping Complex:

Sr. No.	Width of Path/Road (Metres)	Maximum (Metres)	Height	of	Building
1.	3.00 to 5.00	10.50			
2.	Above 5.00 to 7.00	15.00			
3.	Above 7.00	21.00			

c) Tourism use:

Sr. No.	Width of Path/Road (Metres)	Maximum Height of Building (Metres)
1.	Upto 3.00	7.50 (only for plot areas 250 M ² upto 500 M ²)
2.	3.00 to 5.00	10.50
3.	Above 5.00 to 7.00	15.00
4.	Above 7.00	21.00

d) Multi-Level Parking:

Sr. No.	Width of Path/Road (Metres)	Maximum Height of Building (Metres)
1.	3.00 to 5.00	15.00
2.	5.00 to 6.00	18.00
3.	Above 6.00 to 7.00	21.00
4.	Above 7.00	25.00

e) Cineplex and Multiplex:

Sr. No.	Width of Path/Road (Metres)	Maximum (Metres)	Height	of	Building
1.	5.00 to 6.00	15.00			
2.	Above 6.00 to 7.00	18.00			
3.	Above 7.00	21.00			

(iii) Public and Semi-Public use:

Sr. No.	Width of Path/Road (Metres)	Maximum Height of Building (Metres)
1.	Above 3.00 to 5.00	09.00
2.	Above 5.00 to 7.00	15.00
3.	Above 7.00	21.00

(b) For regulation 12 of the Clause III General Regulations, the following shall be substituted, namely:-

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"12. Issuance of NOC for service connections (water supply, electricity and sewerage), Occupation Certificate and Completion certificate shall be as under:

Level of const	ruction	NOC for service connections	Completion Certificate
At plinth level		Temporary electricity connection only	No
On completion of subsequent dwelling unit/floor		Permanent connections for all services	No
On completion of top floor where sloping roof is not mandatory		Permanent connections for all services	Yes
On completion of top floor where	Having sloping roof not laid	Temporary connections for top storey	No
sloping roof is mandatory	Having sloping roof laid	Permanent connections for all services	Yes

By Order,

SANJAY GUPTA

Chief Secretary to the Government of Himachal Pradesh

Endst. No. TCP-A(3)-7/2025 Dated: Shimla-2, the O8-12-2025. Copy forwarded for information and necessary action to:-

- 1. All Administrative Secretaries, Government of Himachal Pradesh.
- 2. The Senior Special Private Secretary to the Hon'ble Chief Minister, HP Secretariat, Shimla-2.
- The Private Secretary to Hon'ble TCP Minister, HP Secretariat, Shimla-2
- 4. The Senior Private Secretary to Chief Secretary, Government of Himachal Pradesh, Shimla-2.
- 5. The Chairperson, Real Estate Regulatory Authority, Annex Building, Majitha House, near H.P. Secretariat, Himachal Pradesh, Shimla-2.
- 6. All the Divisional Commissioners in Himachal Pradesh.
- 7. All the Deputy Commissioners in Himachal Pradesh.
- 8. The Director, Town and Country Planning Department, H.P.Shimla-9.
- 9. The Director, Urban Development Department, H.P. Shimla-2.
- 10. The Controller, Printing & Stationery Department, H.P. Shimla-5. Jor publication in Raj patra.
- 11. The CEO-cum-Secretary, HIMUDA, Nigam Vihar, Shimla-2.

MIN

- 12. The Commissioner, Municipal Corporation, Shimla, Dharamshala, Mandi, Solan and Palampur.
- 13. The Chief Executive Officer, BBNDA, Distt. Solan, H.P.
- 14. The Addl. LR-cum-Addl. Secretary (Law) to the Government of HP, Shimla.
- 15. The Joint Secretary (GAD) to the Government of Himachal Pradesh w.r.t decision taken in the Cabinet meeting (Item no. –35) on 28.10..2025 for information, please.
- 16. The Town and Country Planner, Divisional Town Planning Office, Dharamshala, Nahan, Solan, Shimla, Hamirpur, Kullu and Mandi.
- 17. The Assistant Town Planner, Sub-Divisional Town Planning Office, Parwanoo, Rampur, Una, Chamba, Bilaspur, Palampur, Manali and Kasauli.
- 18. The Planning Officer, Town and Country Planning Office, Nadaun, Sundernagar, Amb, Paonta Sahib and Rohru.
- 19. The Executive Officer, Municipal Councils Bilaspur, Naina Devi Ji, Ghumarwin, Chamba, Dalhousie, Hamirpur, Sujanpur, Kangra, Nurpur, Nagrota, Dehra, Jwalamukhi, Kullu, Manali, Nerchowk, Sundernagar, Jogindernagar, Sarkaghat, Rohroo, Rampur, Theog, Nahan, Paonta, Nalagarh, Parwanoo, Baddi, Una, Santokhgarh, Mehatpur.
- 20. The Secretary Nagar Panchayats Talai, Chowari, Nadaun, Bhota, Baijnath-Paprola, Jawali, Shahpur, Bhunter, Banjar, Anni, Nirmand, Rewalsar, Karsog, Narkanda, Chopal, Kotkhai, Jubbal, Sunni, Nerwa, Chirgaon, Rajgarh, Arki, Kandaghat, Dalautpur, Gagret, Tahliwal and Amb.

21. Guard file

(Niraj Kumar)
Deputy Secretary (TCP) to the

Government of Himachal Pradesh